

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:3570  
ANSWERED ON:19.08.2003  
REGULARISATION OF EXCESS LAND IN A and N ISLANDS  
NEPAL CHANDRA DAS

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether the Government have decided to regularise the excess land under occupation of the allottees in the Andaman and Nicobar Islands prior to 1961;
- (b) if so, whether the Government would consider to allot excess land to those allottees who are having less area than the allotment area prior to 1961; and
- (c) the total number of cases in both the categories, tehsil-wise?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PERSONS AND PUBLIC GRIEVANCES AND PENSIONS (SHRI HARIN PATHAK)

- (a): It has been decided, in principle, to regularize the possession of the excess land in the Port Blair Municipal Area in favour of those pre-1942 settlers or their descendents who have been in continued possession of such excess land from prior to 1961.
- (b): There is no such proposal under the consideration of the Government.
- (c): It has been decided only to regularize excess land within the Port Blair Municipal Area as has been in continued possession of pre-1942 settlers or their descendents from prior to 1961. There are such 1027 recorded tenants and 22 organisations/societies.